

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
CP-130/131/ND/2023

IN THE MATTER OF:

P & R Infraprojects Ltd.

.....Applicant

Vs.

Ministry of Corporate Affairs & Anr.

.....Respondent

SECTION

U/s 131 Co. Act

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RD : Mr. Aakash Sharma, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present. Proxy counsel on behalf of the RD is present and sought further time to file their report. On the last date of hearing i.e. on 21.02.2024 also, Ld. Counsel on behalf of the RD sought a week days time to file their report. Last opportunity is given to the RD to file their report. List the matter on **03.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)